

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 3
37(ND)/2015

IN THE MATTER OF:

Rupak Gupta & Anr. Petitioner/Applicant

v.

M/s. U.P Hotels Ltd. & Ors. Respondent

Order Under Section 397/398 of the Companies Act, 2013

Order delivered on 09.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Mr. P. Nagesh, Sr. Adv., Mr. Manu Nair, Ms. Medha Sachdev, Ms. Riya Basu, Ms. Simran Malhotra, Advs.

For the Respondent : Mr. Ansh Singh Luthra, Mr. Harmanpreet Singh Kohli, Mr. Madhav Kumar, Advs.

ORDER

Ld. Counsel Mr. P. Nagesh appeared on behalf of the Petitioner and stated that he needs to revise the list of dates & events and prepare it in a proper manner.

Ld. Counsel Mr. Aayush Agarwal and Mr. Shashank Khurana appeared on behalf of Respondent No. 1 and 2. Ld. Counsel Mr. Dhruv Gupta also appeared on behalf of Respondent No. 3.

Parties are directed to exchange the list of dates & events well in advance.

At the request and with consent of the parties, list the matter along with all the other pending applications for a physical hearing **on 25.07.2024.**

Sd/-

(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)